

Mr. P. K. Padhi

Mr. B. N. Mohanty
CAT/J/JII

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 654 1996

Basanta Kumar Nayak, Applicant (s)

V. O. I Versus Respondent (s)

Sr. No.	Date	Order with Signature
		<p>REGISTER Sv. Registrar</p>
2.	9.9.96.	<p>Heard Sri P.K.Padhi, learned counsel for the applicant. Respondents to show cause why this application shall not be admitted and disposed of at the stage of admission. The show cause be filed within four weeks. Sri B.N.Mohanty, learned Additional Standing Counsel is present and has agreed to take notice in this case. I am not inclined to pass any interim order at this stage.</p> <p><i>anand</i> Member (Admn.)</p>
3	3.10.96	<p>Shri P.K.Padhi, counsel for the petitioner wants to withdraw this Application. To that effect the applicant himself has filed a Memo. Prayer for withdrawal is allowed. The application is dismissed as withdrawn. Shri B.N. Mohanty, counsel for the respondents is not present.</p> <p><i>anand</i> Member (ADMINISTRATIVE)</p> <p>Memo filed by the applicant counsel praying for withdrawal.</p> <p><i>Rukh</i> Bench</p>